

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.3141 of 2024

Dr. Shujaat Ali Khan

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Y.V. Giri, Sr. Advocate Mr. Surendra Kumar Singh
For the State	:	Mr. Government Advocate 9 Mr. Nalin Vilochan Tiwary, AC to GA-9
For the Resp. No.7	:	Mr. Amit Shrivastav, Sr. Advocate Mr. Girish Pandey, Advocate
For the Magadh University:		Mr. Sriram Krishna, Advocate Mr. Prabhat Kumar Singh, Advocate Mr. Shashank Shekhar Kunwar, Advocate
For the Intervener	:	Mr. Bishketu Sharan Pandey, Advocate

CORAM: HONOURABLE MR. JUSTICE NANI TAGIA
ORAL ORDER

5 12-09-2024 Heard learned counsel for the parties.

2. The challenge made in this writ petition is letter dated 20.01.2024 written to the Secretary, Mirza Ghalib College, Gaya by the Registrar, Magadh University, Bodhgaya vide Ref. No. Legal/05/2024, whereby the Secretary, Mirza Ghalib College, Gaya has been directed to restrain the petitioner from working as Professor-in-charge with immediate effect and no responsible assignment be given to him till the outcome of the inquiry.



3. The ground(s) of challenge to the aforesaid impugned letter dated 20.01.2024 is that neither the Vice-Chancellor nor the Registrar of the Magadh University has the jurisdiction to remove the petitioner from the post of Professor-in-charge.

4. It has been submitted that the Mirza Galib College, Gaya is a minority institution and has a post of Principal as an administrative head. In the absence of appointment of a Principal of a college, the practice adopted is to appoint a Professor-in-charge to act as an administrative head of the college.

5. None of the learned counsel appearing on behalf of the parties have, however, been able to point out any law/rule/regulation/guideline for either appointment of a Principal of a college or appointment of a Professor-in-charge of the college.

6. Under the circumstances, learned counsel appearing on behalf of the parties pray for listing of this case on 20.09.2024 on which date the learned counsel for the parties undertake to apprise this Court under which law/rule/regulation/guideline, the Principal of Mirza Galib



College, Gaya can be appointed.

7. In that view of the matter, let this matter be
listed on 20.09.2024.

(Nani Tagia, J)

Nilmani/-

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